

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 86 of 1995

Monday this the 23rd day of January, 1995

CORAM.

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

P.S.Nobi, S/o Sukumaran,
Net Making Supervisor(T.2)
Central Institute of Fisheries Technology,
Matsyapuri PO, Willingdon Island,
Cochin-29. ... Applicant

(By Advocate Mr. P.V.Mohanam)

Vs.

1. The Director,
Central Institute of Fisheries Technology,
Matsyapuri PO, Willingdon Island,
Cochin-29.
2. Dr.V.C.George, Principal Scientist,
Head of Division,
Fishing Technology,
Central Institute of Fisheries Technology,
Matsyapuri PO, Cochin-29.
3. Shri N.Subramania Pillai,
Scientist (S.G), Section Head
(Net Fabricating Section)
Central Institute of Fisheries Technology,
Matsyapuri PO, Cochin-29. ... Respondents

(By Advocate Mr. P. Jacob Varghese for R.1)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges an adverse entry made in his confidential roll to the effect that he took leave when he was directed to go on board, vessel "Sagar Sampada". He was directed to be more responsible in future. This remark is only intended to remedy the defects noticed in applicant. The grounds for interference in such matters is indicated in State of Madhya Pradesh and others Vs. Vishnu Dutta (VS) Dubey and others (1994 SCC (L&S) 955).

2. Applicant has not been put to any adverse civil consequences and the remark is only meant to improve him. No grounds are made out for interference and the application is dismissed. No costs.

Dated 23rd day of January, 1995.

Chettur Sankaranair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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